cases of outstanding merit a limited number, depending upon the needs of the Department (and not individuals) once a year (say by the end of February) for upgrading posts of Lecturers to Readers and of Readers to Professors.

(ii) The number of cases which may be recommended would not generally exceed in a year 5 per cent of the total staff (non-plan) in each category.

(iii) The additional expenditure involved in the upgrading of the posts would be provided by the Universities within normal Revenue Budgets and no additional grant would be payable.

On the basis of these recommendations and the guidelines subsequently prepared by a Committee, the University Grants Commission formulated a Scheme of 'Personal Promotions of teachers in Central Universities'. The Commission is not aware of any resentment among the teachers on the implementation of the Scheme.

(d) Does not arise.

नई दिल्ली नगरपालिका की प्राथमिक पाठशालाओं में व्यायाम शिक्षकों की नियुक्ति

1891. **श्री अनंत प्रसाद घसिया :**

श्री शिव कुमार शास्त्री :

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली नगर पालिका ने प्राथमिक पाठशालाओं में व्यायाम शिक्षकों की नियुक्ति करने से पूर्व दिल्ली प्रशासन एवं केन्द्रीय सरकार से अनुमति ली थी ;

(ख) क्या नई दिल्ली नगर पालिका के अलावा दिल्ली में प्राथमिक पाठशालाओं में व्यायाम शिक्षक की सुविधा है; और

(ग) यदि हां, तो उनके वेतनमान तथा नई दिल्ली नगर पालिका के व्यायाम शिक्षकों के वेतनमान क्या हैं और वे वेतनमान नई दिल्ली नगरपालिका ने किस आधार पर दिये हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में उपमंत्री (श्री डी० पी० यादव) : (क) नई दिल्ली नगर पालिका समिति ने सूचित किया है कि प्राथमिक स्कूलों में शारीरिक शिक्षा प्रशिक्षकों के पदों का सृजन करते समय शिक्षा निदेशक से सलाह ली गई थी। समिति ने यह भी बताया है कि वित्त मंत्रालय के संबंधित प्रभाग की भी सहमति ले ली गई थी।

(ख) और (ग). आवश्यक सूचना संबंधित प्राधिकारियों से एकत्र की जा रही है और यथा-शीघ्र सभा पटल पर रख दी जायगी।

Procedure adopted by F. C. I. for procuring Kuruvai Crop

1892. SHRI T. S. LAKSHMANAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the reasons for adopting different kind of procedure by the Food Corporation of India each year for procuring Kuruvai crop in Thanjavur district; and

(b) the reasons for dispensing with the services of middlemen in purchasing paddy on behalf of F.C.I. which had been the practice all these years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). Food Corporation of India started procurement of paddy in Thanjavur District in 1966 through direct purchase centres without the